

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'FRIDAY' BENCH,
NEW DELHI (THROUGH VIDEO CONFERENCING]

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos. 2110 to 2112/DEL/2015
&
ITA Nos.2114 to 2121/DEL/2015

M/s Niho Construction Ltd
X - 22, 1st Floor, Hauz Khas
New Delhi

Vs.

The J.C.I.T
Range - 50
New Delhi

PAN : AABCN 8530 G

[Appellant]

[Respondent]

Date of Hearing : 05.03.2021
Date of Pronouncement : 05.03.2021

Assessee by : Shri Rajkumar Gupta, CA
Revenue by : Shri R.K. Gupta, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

These are a bunch of 11 appeals filed by the same assessee preferred against the order of the CIT(A), New Delhi pertaining to different Assessment years.

2. At the very outset, the ld. counsel for the assessee brought to our notice that the quarrel has now been settled under the Vivad se Vishwas Scheme, 2020 and for which Forms No. 3 in all the captioned appeals have been issued. Therefore, the appeals may be dismissed as withdrawn.

3. We find force in the contentions of the ld. counsel for the assessee. Forms No. 3 are placed on our record. We accordingly, dismiss all these appeals as withdrawn. However, liberty is given to the appellant that if for some technical reason the quarrel is not settled finally, he may approach the Tribunal for recall of the order as per the provisions of law.

4. In the result, all the above 11 appeals of the assessee are allowed.

The order is pronounced in the open court on 05.03.2021 in the presence of both the representatives.

Sd/-

**[SUCHITRA KAMBLE]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 05th March, 2021

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
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Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	